

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:307
ANSWERED ON:20.11.2001
ADMISSION IN KVS THROUGH M.P. IN THEIR CONSTITUENCIES
RIZWAN ZAHEER KHAN

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) The number of Hon'ble Members of Parliament who could not provide admission to even a single child out of their quotas during 12th and 13th Lok Sabha due to non-availability of Central schools in their constituencies;
- (b) The response of the Government thereto;
- (c) The main reason for the non-existence of Central schools in the Constituencies of those Members who were left benefit of providing admissions; and
- (d) Whether the Government contemplate on providing some relaxation in the norms to provide admissions to children through such Members?

Answer

MINISTER OF STATE FOR HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA)

- (a) to (c) : There are 213 Lok Sabha Constituencies at present which do not have Kendriya Vidyalayas and therefore admission could not be provided to any child from these constituencies. Kendriya Vidyalayas are not opened constituency-wise and there is no provision in guidelines to the effect that MP's may recommend admission of children from their constituency in the KVs in neighboring constituencies. The existing guidelines for admission on special dispensations have been framed in the light of observations made by the Hon'ble High Court, Delhi.
- (d) There is no such proposal under consideration at present.